

In The Court of Smt. Priyanka Saikia, Munsiff No.2,
Sonitpur, Tezpur

Case No: Money Suit No. 45/2022

Sri Indrajit Singh Bhamrah

-vs-

M/s Kanoi Plantation Pvt. Ltd & Ors.

19-12-2022

Plaintiff is personally present.

Seen a petition vide petition No. 2661/2022 by the plaintiff for withdrawal of the suit on the ground that plaintiff has already received the suit amount of the plaintiff on 15.12.2022 and therefore, he is no longer willing to proceed with or prosecute the suit and intends to withdraw the suit.

Heard the plaintiff personally and learned counsel for the plaintiff.

Perused the case record.

Considering the facts stated in the petition, the prayer made thereon is allowed without a liberty to file a fresh suit against the present defendants on the same ground as of this instant suit.

Accordingly, the suit stands disposed of on withdrawal by the plaintiff.